

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 186 OF 2017 &
IA NOS. 437 & 919 OF 2017**

Dated: 14th December, 2017

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Chhattisgarh State Power Distribution Company Ltd. Appellant(s)

Vs.

Chhattisgarh State Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Ms. Rashimi Singh

Counsel for the Respondent(s) : Mr. Ravi Sharma for R-1

Mr. Kumar Mihir for R-2

ORDER

IA NO. 919 OF 2017

(Appl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL No. 186 of 2017

Learned counsel for the appellant seeks a week's more time to file rejoinder. He may take steps to file the same on or before 22.12.2017 after serving copy on the other side.

List the matter on **15.02.2018.**

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/tpd